

namely, Krishna-Godavari Exploration Project, South Bassein Gas Development Project, Cambay Basin Petroleum Project and Western Gas Development. Out of these two projects; Cambay Basin Petroleum Project and Western Gas Development will spill over to the 8th Plan period. Besides these on-going projects, no other project has been posed to the World Bank for assistance.

Telephone Facility in Anantapur District (A.P.)

5692. SHRI K. RAMACHANDRA REDDY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the mandals in Anantapur district of Andhra Pradesh yet to be provided with telephone facility;

(b) the amount required to provide telephone facility in all these mandals;

(c) the steps being contemplated to provide telephone facility in all Mandal Headquarters in Anantapur district; and

(d) when these are likely to be provided with telephone facility?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Only Brahma Samudram Mandal in Anantapur District is yet to be provided with telephone facility. All other Mandals have already been covered.

(b) to (d). As per the present policy of the Department it is planned to provide telecom. facility on fully subsidised basis within about 5 kms of every inhabited place. For this purpose country has been divided into hexagons of 5 kms side each and a principal village preferably a Panchayat Headquarters in it is earmarked for providing telecom. facility. As regards Brahma Samudram

Mandal it falls in hexagon where telecom. facility already exist at village Byra Samudram. Another telecom. facility in the same hexagon on loss basis is not permissible at present. However, a facility at the above Mandal will be considered after all the hexagons in the Circle have been provided with at least one telecom facility.

Crisis in Telugu Film Industry

5693. SHRI V. SOBHANADREESWARA RAO:
SHRI B.B. RAMAIAH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware of the serious crisis being faced by the Telugu film industry including video piracy; and

(b) if so, the steps being taken to help the Telugu film industry to revive itself?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) The Government is not aware of serious crisis, if any, being faced specifically by the Telugu Film Industry. However, the Ministry of Information & Broadcasting have received many representations from various film industry organisations including Andhra Pradesh Film Chamber of Commerce regarding resolution of various problems including video piracy faced by them. The problems referred to by these organisations do not specifically relate to Telugu Film Industry but concern film industry as a whole.

(b) With a view to studying the problems of film industry as a whole and making suitable recommendations to Center/State Governments for resolving these problems, the Ministry of Information & Broadcasting announced constitution of a Committee on

14.2.89. A copy of this Ministry's Order No. 105/19/88-F (F) dated 14.2.89 amended from time to time indicating *inter alia* compo-

sition of the Committee and the terms of reference is given in the Statements I and II below.

STATEMENT I

With a view to studying the problems of film industry and making suitable recommendations to Central/State Governments for resolving these problems, the Ministry of Information and Broadcasting, hereby constitute a Committee with the following Constitution:

- | | | |
|--|---|----------|
| 1. Secretary, Ministry of Information and Broadcasting (Shri G.K. Arora) | — | Chairman |
| 2. President, Film Federation of India Bombay (Shri A. Ramesh Prasad) | — | Member |
| 3. President, All India Film Producers Council, Bombay (Shri Vijay Anand) | — | Member |
| 4. President, South Indian Film Chamber of Commerce, Madras (Shri R. Lakshman) | — | Member |
| 5. President, Eastern India Motion Picture Association (Shri S.L. Jalan) | — | Member |
| 6. Additional Secretary & Financial Adviser, Ministry of Information and Broadcasting (Shri P.K. Sarkar) | — | Member |
| 7. Department of Revenue, Ministry of Finance (Shri J.B. Reddy, Additional Secretary) | — | Member |
| 8. Managing Director, National Film Development Corporation (Smt. Malati Tamboy Vaidya) | — | Member |
| 9. Joint Secretary (Broadcasting) Ministry of Information & Broadcasting (Shri R.C. Sinha) | — | Member |
| 10. Department of Culture, Ministry of Human Resource Development (Shri Manmohan Singh, Joint Secretary) | — | Member |
| 11. Department of Education, Ministry of Human Resource Development (Shri J.D. Gupta, Joint Secretary) | — | Member |
| 12. Department of Banking, Ministry of Finance (Shri M.C. Satyawadi, Joint Secretary) | — | Member |
| 13. Department of Industrial Development Ministry of Industry (Shri N.K. Sabharwal, Joint Secretary) | — | Member |

14.	Department of Telecommunications Ministry of Communications (Shri K.S.K. Moorthy, Deputy Director General)	—	Member
15.	Special Commissioner & Secretary Information & Tourism Department Government of Tamil Nadu (Shri C. N. Ramdas)	—	Member
16.	Commissioner and Secretary Cultural Affairs Department, Government of Kerala (Shri D. Babu Paul)	—	Member
17.	Secretary, Information and Cultural Affairs Department, Government of West Bengal (Shri D. Bhattacharya)	—	Member
18.	Secretary, Cultural Affairs Department, Government of Punjab (Smt. Daljeet Jaijee)	—	Member
19.	Secretary, Finance Department Government of Maharashtra (Shri Velluri Narayan)	—	Member
20.	A Representative of the Government of Andhra Pradesh	—	Member
21.	Shri S.B. Mishra, Secretary, Department of Industries Government of Orissa.	—	Member
22.	Special Secretary, Finance Department, Government of Rajasthan (Shri S.P. Gupta)	—	Member
23.	Secretary, Entertainment Tax Government of Uttar Pradesh (Shri Nripendra Misra)	—	Member
24.	Joint Secretary (Films) Ministry of Information and Broadcasting (Shri B.K. Zutshi)	—	Member Secretary

2. The terms of references of the Committee will be:

To study the problems faced by film industry and to make recommendations to the Government of India and State Governments for resolving issues relevant to the growth of film industry. The main areas of the study will be the status of the industry, financing of film production, marketing and distribution of films,

impact of taxation at the Central and State levels on the economics of film industry, and anti-piracy laws and their implementation, royalty rates for telecast of feature films from Doordarshan and review of scheme of compulsory exhibition of short films in cinema theatres.

The Committee will also be free to study and make recommendations

in regard to any other relevant or related issue.

3. The Committee may set up Sub-Groups where required and co-opt members, if necessary, provide necessary information and technical expertise.
4. The Committee may consult media experts and other sections of informed opinion.
5. The Committee will have its headquarters at New Delhi and meet as often as considered necessary, but may visit such other places in the country as considered necessary.
6. The Committee will submit its report as soon as possible but within a period of six months from the date of the first meeting.
7. The Committee will devise its own work procedure.
8. Non-official members will be entitled to travelling and daily allowance in accordance with the Ministry of Finance (Department of Expenditure) Office Memorandum No. 6/26/E.IV/59 dated 5th September, 1960 as amended from time to time.

STATEMENT II

In continuation of this Ministry's Order of even number dated 14th February, 1989 regarding constitution of a committee with a

view to studying the problems of film industry and making suitable recommendations to Central/State Governments for resolving these problems, a representative of the Government of Karnataka is also nominated as a member on the aforesaid Committee.

Funds by R.E.C. for Electricity Connections for Pump Sets in Andhra Pradesh

5694. SHRI V. SOBHANADREESWARA RAO: Will the Minister of ENERGY be pleased to state:

(a) the funds allotted by the Rural Electrification Corporation to the Andhra Pradesh State Electricity Board for providing electricity connections to the agricultural pump sets during 1987-88, 1988-89 and 1989-90;

(b) whether the Andhra Pradesh State Electricity Board has asked for more funds to clear the pending applications for electricity connections;

(c) if so, the details thereof and the action taken thereon; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI):

(a) The allocation made by the Planning Commission and actual disbursement by Rural Electrification Corporation to Andhra Pradesh State Electricity Board for the years 1987-88, 1988-89 and allocation for 1989-90 are as under: